

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:946

ANSWERED ON:11.12.2013

MERGER OF AICTE WITH UGC

Hazari Shri Maheshwar ;Upadhyay Seema;Vardhan Shri Harsh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the present statutory position of the All India Council for Technical Education (AICTE);
- (b) whether the Government proposes to merge it with the University Grants Commission (UGC);
- (c) if so, the details thereof;
- (d) whether any study has been conducted on the outcome of its merger with the UGC; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. Shashi Tharoor)

(a): The All India Council for Technical Education (AICTE) was established as a regulatory body by an Act of Parliament for the proper planning and co-ordinated development of the technical education system throughout the country. The Hon'ble Supreme Court of India vide its judgment dated 25.04.2013 in Civil Appeal No. 1145 of 2004 (Association of Management by Private Colleges vs. All India Council for Technical Education and Ors. with Civil Appeal No. 5736-5745 of 2004 (Adakkalamath College etc. vs. AICTE and others) stated that "the role of AICTE is not regulatory and is only advisory, recommendatory and one providing guidance, and has no authority empowering it to issue or enforce any sanctions by itself."

(b) & (c) : No, Madam.

(d) & (e): No, Madam.